

Reply in respect of Application No. 799/2023 Ritisha Gond D/o Gopal Gond Vs Union of India.

Sl. No.	Name of Mine, Owner & its Location/Area	Date of Submission of Notice of opening	Status of Appointment/ Authorisation of Manager	Status of permissions granted	Surface structures within blasting danger zone of 300m	Inspection and Action Taken Report	Remarks
1.	Billi Markund Stone Mine of Sri Suresh Chandra Giri (Arazi No. 7407Ka, Area-0.40 Acres)	03.01.2016	Appointed (Mine Foreman appointed as Permit Manager), Letter issued on 11.07.2024.	No	On the North - 240m Crusher Plant not belonging to Owner. On the North-East-240m Residential area situated On the East-170m Residential area situated.	<p>Inspection Date- 11.03.2022</p> <p>(Enclosed as Annexure-A1)</p> <p>Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. S29013/वा.क्षे.(उ०अ०)/S-130/2022/सोनभद्र/354, dated 22.03.2022</p> <ul style="list-style-type: none"> • Regulation 106(2)(a):On the northern and southern sides of the quarry, the sides were made vertical of height about 15 m and 8.5 m respectively without forming proper benches. The sides on the western and eastern direction was also almost vertical of height about 67 m and 37 m respectively without forming benches. The height of any bench shall not exceed 6 metres and the breadth thereof shall not be less than the height. • Regulation 106(2)(b): Mine was being worked with use of Heavy Earth Moving Machineries (excavators/backhoe, etc.) without obtaining permission from this Directorate. Use of Heavy Earth Moving Machineries in the mine shall be immediately stopped. • Regulation 181: Few workers engaged for drilling were found standing on narrow ledges of the high wall without taking any protection. Ropes were found hanged from top of the benches running down the sides indicating that the workers used to climb down/up to/from the ledges using such ropes, which is very unsafe. This practice shall be immediately stopped. <p>(Enclosed as Annexure-A2)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 & Mines Vocational Training Rules, 1966vide this Directorate letter No. संख्या s 29013/वा०क्षे०(उ०अ०)/s-130/2022/सोनभद्र/361,दिनांक 22.03.2022</p>	1. As per blaster reports and RE-13 no deep hole blasting was being carried in the mine.

खान सुरक्षा निदेशक
वाराणसी क्षेत्र वाराणसी

- **Regulation 5:** Annual return of the mine for the year 2021 was not found submitted by the mine management to this Directorate.
- **Regulation 111(2):** A barrier of not less than 7.5 m was not found being left against the boundary of the mine. Adequate numbers of boundary pillars were also not found fixed on the ground to ensure the same.
- **Regulation 115(5):** Workers were found standing near the top edges of excavation of the opencast workings, which was not kept securely fenced to prevent any person from falling therein.
- **Regulation 106 read with 181:** The haul road leading to opencast workings on the northern and western side of the mine was steeper than 1 in 16. Parapet wall or berm of adequate size and strength was not found provided along the edges of haul road to prevent any uncontrolled vehicle from moving off the road.
- **Regulation 124(1):** Lot of dust was found being produced during loading and transport of stone, but no arrangement was made for minimising the emission or suppression of the dust.
- **Rule 29B of Mines Rules, 1955:** Persons employed in the mine were not medically examined prior to their employment.
- **Rule 45 of Mines Rules, 1955:** First aid kit was not carried by the supervisory officials while on duty.

Inspection Date- 21.07.2023

(Enclosed as Annexure - A3)

Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/130/2023/सोनभद्र/1728, दिनांक 02.08.2023

a.Reg.115(1)(a) of MMR, 1961: The top edges of the opencast were not securely fenced to prevent persons to falling into or inadvertent entering into the mine.

R. Kumar

						<p>Inspection Date- 06.05.2024</p> <p>(Enclosed as Annexure -A4)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा०क्षे०(उ०अं०)/130/2024/1547 ,दिनांक 05.06.2024</p> <ul style="list-style-type: none"> • Reg. 164 (1B) of MMR, 1961: Huts and houses, Residential Area, Crusher plants not belonging to the owner of the mine were found existed within the blasting danger zone of 300m. <p>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.</p>	
2.	Billi Markund Stone Mine of M/s Balaji Stone Works, Partner-Sri Saqib (Arazi No. 4860Ka, 4810, Area- 2.56 Acres)	27.06.2016	Appointed (Mine Foreman appointed as Permit Manager), Letter issued on 13.12.2023.	Yes, Permission u/r 106(2)(b) of MMR 1961 for HEMM was granted vide Letter No. 515779/NZ/Varanasi Region/Perm/2022/251360, Varanasi, dated 26.12.2022	On the North-West - 132 KV HT Line passing through the mine. A 33 KV power transmission HT line not belonging to the owner was passing along South-East to North-West. On the East & West of mine Graveyard, Crusher Plants, office & residential houses were located.	<p>Inspection Date- 06.05.2024</p> <p>(Enclosed as Annexure -B1)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/वा०क्षे०(उ०अं०)/147/2024/1548 ,दिनांक 05.06.2024</p> <ul style="list-style-type: none"> • Reg. 164 (1B) of MMR, 1961: Huts and houses, Office, Graveyard, Crusher plants, HT Power Line 132KV and HT Power Line 33KV not belonging to the owner of the mine were found existed within the blasting danger zone of 300m. <p>No blasting shall be conducted in the mine within danger zone of 300 m from any</p>	As per blaster reports and RE-13 no deep hole blasting was being carried in the mine.



						<p>permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.</p>	
3.	Billi Markund Stone Mine of M/s K. D. Resources, Director-Sri Manish Khushlani (Arazi No. 5593Ka, Khand-8, Area-4.230 Hect.)	04.08.2022	Appointed (First Class) Letter issued on 22.11.2022	Yes, Permission u/r 106(2)(b) of MMR'1961 for HEMM was granted vide Letter No. 5111344/NZ/Varanasi Region/Perm/2024/264194, Varanasi, dated 04.04.2024	Huts, Houses, Offices & Crusher Plants not belonging to the Owner exists on all sides at about 100 m away from the lease boundary	<p>Inspection Date- 06.05.2024</p> <p>(Enclosed as Annexure -C1)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा०क्षे०(उ०अं०)/202/2024/1550 ,दिनांक 05.06.2024</p> <ul style="list-style-type: none"> Reg. 164 (1B) of MMR, 1961: Huts and houses, Offices, Crushing plants and HT Power Line 400KV not belonging to the owner of the mine were found existed within the blasting danger zone of 300m. <p>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.</p>	As per blaster reports and RE-13 no deep hole blasting was being carried in the mine.

Puneema

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

4.	Billi Markund Stone Mine of M/s Omax Minerals, Director-Sri Sachin Aggrawal (Arazi No. 4478 Chha, Area- 2.20 Hect.)	04.08.2022	Appointed (First Class) Letter issued on 22.11.2022	Yes, Permission u/r 106(2)(b) of MMR 1961 for HEMM was granted vide Letter No. 5111345/NZ/Varanasi Region/Perm/2023/254786, Varanasi, dated 21.04.2024	A Railway line (Chopan-Singrauli) and Hutments not belonging to the owner were existed at about 230m and 140m away from the north-west and south-west boundary of the mine respectively within the blasting danger zone of 300m.	<p>Inspection Date- 18.01.2023</p> <p>(Enclosed as Annexure-D1)</p> <p>Order issued under Section 22A(2) of Mines Act, 1952 vide this Directorate letter No. S29013/वा.क्षे.(उ०अं०)/203/2024/सोनभद्र/1480, dated 29.05.2024</p> <ul style="list-style-type: none"> Reg. 106(2)(a) & (3) of the MMR, 1961: The ore benches were not found properly made in the mine. In the North -East side of the mine, the sides were not adequately benched, sloped or secured as height of the bench was found upto 30m, which were more than the stipulated height of 6m as shown in the Surface Plan No. SBR/MS/SUR/603/2022 dated 23.07.2022 being maintained at the mine. <p>Inspection Date- 13.04.2024</p> <p>(Enclosed as Annexure-D2)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अं०)/203/2024/सोनभद्र/1467, दिनांक 28.05.2024</p> <ul style="list-style-type: none"> Regulation 115: The top edge of the opencast workings were not securely fenced to prevent persons falling therein. <p>Inspection Date- 06.05.2024</p> <p>(Enclosed as Annexure -D3)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा०क्षे०(उ०अं०)/203/2024/1551 ,दिनांक 05.06.2024</p> <ul style="list-style-type: none"> Reg. 164 (1B) of MMR, 1961: Huts and houses, Offices, Crushing plants and Railway Line Chopan-Singrauli not belonging to the owner of the mine were found existed within the blasting danger zone of 300m. 	As per blaster reports and RE-13 no deep hole blasting was being carried in the mine.
----	---	------------	---	--	--	--	---

Aheeman

						No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.	
5.	Billi Markund Stone Mine of M/s Sri Mahadev Enterprises, Contact Person-Sri Arun Singh Yadav (Arazi No. 7536 Ga MI, Area-4.90 Hect.)	23.09.2022	Appointed (First Class) Letter issued on 22.10.2024	Yes, Permission u/r 106(2)(b) of MMR'1961 for HEMM was granted vide Letter No. 5111498/NZ/Varanasi Region/Perm/2023/254780, Varanasi, dated 08.05.2023	A 400 KV HT power transmission line on west side and Hutments on north side were existed at about 40m and 70m of the mine boundary for which "no blasting zone" was demarcated. On western side at 260m a railway line (Chopan-Singrauli) is located. On East side at 40m Crusher Plants are situated. On North side Huts and houses situated On South side Crusher Plants are situated at 20m.	Inspection Date- 06.05.2024 (Enclosed as Annexure -E1) Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा०क्षे०(उ०अ०)/204/2024/1552 ,दिनांक 05.06.2024 • Reg. 164 (1B) of MMR, 1961: Offices/Crusher Plants, Huts & Houses not belonging to the owner exists on the lease within the danger zone of 300 m from the lease boundary. Similarly, Center Line HT Power Line 400KV exists on the western side & Chopan-Singrauli railway line exists on the west side of the lease within the danger zone of 300 m from the lease boundary. No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.	As per blaster reports and RE-13 no deep hole blasting was being carried in the mine.

						<p>Inspection Date- 06.05.2024</p> <p>(Enclosed as Annexure-E2)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या S29013/वा.क्षे.०(उ.अं०)/204/2024/सोनभद्र/2070,दिनांक 07.08.2024</p> <ul style="list-style-type: none"> Regulation 115(5)(a): The fencing along the "No working Zone" on north side was disturbed. 	
6.	Billi Markund Stone Mine of M/s Sri Mahadev Enterprises, Contact Person-Sri Arun Singh Yadav (Arazi No. 4949 Kha, Area-5.880 Hect.)	20.12.2022	Not Appointed	Yes, Permission u/r 106(2)(b) of MMR'1961 for HEMM was granted vide Letter No. 5111945/NZ/Varanasi Region/Perm/2023/254771, Varanasi, dated 21.04.2023	Offices/Crusher Plants, Huts & Houses not belonging to the owner exists on the lease within the danger zone of 300 m from the lease boundary. Similarly, Center Line HT Power Line 132KV exists on the western side, HT Power Line 33KV & Obra-Chopan road exists on the east side of the lease within the danger zone of 300 m from the lease boundary	<p>Inspection Date- 06.05.2024</p> <p>(Enclosed as Annexure -F1)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा.क्षे.०(उ.अं०)/207/2024/1553 ,दिनांक 05.06.2024</p> <ul style="list-style-type: none"> Offices/Crusher Plants, Huts & Houses not belonging to the owner exists on the lease within the danger zone of 300 m from the lease boundary. Similarly, Center Line HT Power Line 132KV exists on the western side, HT Power Line 33KV & Obra-Chopan road exists on the east side of the lease within the danger zone of 300 m from the lease boundary. <p>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.</p>	As per blaster reports and RE-13 no deep hole blasting was being carried in the mine

						<p>Inspection Date- 07.08.2024</p> <p>(Enclosed as Annexure-F2)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या S29013/वा.क्षे.(उ.अं.)/207/2024/सोनभद्र/2242, दिनांक 09.09.2024</p> <ul style="list-style-type: none"> • Reg. 106(2)(b) of MMR, 1961 read with condition no. 2.2 of the permission letter No. 5111945/NZ/Varanasi Region/Per/2023/254771, dated 21.04.2024: The haul road leading from the surface to the bottom of workings along east side was found steeper than 1 in 16 in few stretches. • Regulation 115(2): No fencing was found provided around the sump to prevent any person from entering or falling therein. 	
7.	Billi Markund Stone Mine of M/s Baba Khatu Industries, Partner-Sri Rajeev Kumar Sharma, Sri Sankatha Prasad, Sri Santosh Kumar Rai, Smt. Geeta Devi & Smt. Shabina Parveen (Arazi No. 4478 Chha, Area-1.800 Hect.)	25.07.2022	Appointed (Mine Foreman appointed as Permit Manager), Letter issued on 23.01.2024.	Yes, Permission u/r 106(2)(b) of MMR'1961 for HEMM was granted vide Letter No. 5111277/NZ/Varanasi Region/Perm/2023/253429, Varanasi, dated 27.02.2023	On north side Huts and houses and labour hutments were located. On west side at around 280m Obra-Chopan Road located and many Crusher Plants and Hutments located. On south at around 55m Crusher Plants are located.	<p>Inspection Date- 07.11.2022</p> <p>(Enclosed as Annexure-G1)</p> <p>Order issued under Section 22A(2) of Mines Act, 1952 vide this Directorate letter No. S29013/वा.क्षे.(उ.अं.)/201/2023/सोनभद्र/1699, dated 31.07.2023</p> <ul style="list-style-type: none"> • Regulation 106(2) (a) & (3) of MMR, 1961: The sides of the pit were not adequately benched, sloped and secured to prevent danger from fall of sides. The mine was excavated on the northern side with three benches with the height of top, middle and bottom benches being 12m, 48m and 8.5m respectively. On the western side, the height of top, middle and bottom benches were 5m, 8m and 25m respectively. • Reg. 115(5) of MMR, 1961: The top of the opencast was not securely fenced to prevent inadvertent entry of any person into the mine. 	As per blaster reports and RE-13 no deep hole blasting was being carried in the mine

				<p style="text-align: center;"><i>P. Kumar</i></p>	<p><u>Inspection Date- 06.05.2024</u></p> <p>(Enclosed as Annexure –G2)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा०क्षे०(उ०अ०)/201/2024/1549 ,दिनांक 05.06.2024</p> <ul style="list-style-type: none"> • Reg. 164 (1B) of MMR, 1961: Huts and houses, Residential Area, Crusher plants & Obra-Chopan Road not belonging to the owner of the mine were found existed within the blasting danger zone of 300m. <p>No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.</p> <p><u>Inspection Date- 07.08.2024</u></p> <p>(Enclosed as Annexure – G3)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा०क्षे०(उ०अ०)/201/2024/सोनभद्र/2229,दिनांक 05.09.2024</p> <ul style="list-style-type: none"> • Reg.115(1) of MMR, 1961: The fencing provided at the mine on west side was found disturbed. 	
--	--	--	--	--	---	--



ईमेल: - dgmsvaranasi@gmail.com
दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/वा०क्ष०(उ०अ०)/S-130/2022/सोनभद्र/ 354

वाराणसी, दिनांक 22.03.2022

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सुरेश चन्द्र गिरि, पुत्र स्व० केशव गिरि,
मालिक-बिल्ली मारकुण्डी पत्थर खदान
(आराजी सं० 7407क, क्ष०-0.40 एकड़)
निवासी: ग्राम-बारी डाला, जनपद-सोनभद्र (उत्तर प्रदेश) ।

श्रम पहचान सं०/LIN: 1390878039

विषय **Imposition of Order under Section 22(3) of Mine Act, 1952 at Billi Markundi Stone Mine (Araji No.-7407Ka, Area-0.40 Acres) of Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra (U.P.) belonging to Shri Suresh Chandra Giri.**

महोदय,

Please refer to the inspection of Billi Markundi Stone Mine (Araji No.-7407Ka, Area-0.40 Acres) of Village-Billi Markundi, Tehsil-Robertsganj, District-Sonebhadra (U.P.) belonging to Shri Suresh Chandra Giri made by the undersigned on dated 11.03.2022.

During the inspection, following serious contraventions were observed: -

Regulation 106(2)(a): On the northern and southern sides of the quarry, the sides were made vertical of height about 15 m and 8.5 m respectively without forming proper benches. The sides on the western and eastern direction was also almost vertical of height about 67 m and 37 m respectively without forming benches. The height of any bench shall not exceed 6 metres and the breadth thereof shall not be less than the height.

Regulation 106(2)(b): Mine was being worked with use of Heavy Earth Moving Machineries (excavators/backhoe, etc.) without obtaining permission from this Directorate. Use of Heavy Earth Moving Machineries in the mine shall be immediately stopped.

Regulation 181: Few workers engaged for drilling were found standing on narrow ledges of the high wall without taking any protection. Ropes were found hanged from top of the benches running down the sides indicating that the workers used to climb down/up to/from the ledges using such ropes, which is very unsafe. This practice shall be immediately stopped.

The above constitute serious contravention of Regulations 106(2)(a), Regulation 106(2)(b) and Regulation 181 of the Metalliferous Mines

645

Whereas for the above reasons, I am satisfied that **there exists urgent and immediate danger to the life and safety of persons employed in the mine. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22(3) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, hereby prohibit the employment of persons in the mine, whose employment is not reasonably necessary for the purpose of removing the dangers, until the dangers aforesaid are removed.**

Work of removing the dangers, shall be done in the mine under personal supervision of a duly qualified manager, who shall submit to this office, a scheme/plan of action as to the manner of rectification to be undertaken for the removal of dangers aforesaid. The work of removal of danger shall be done in the following manner:

- a) No heavy earth moving machinery shall be used in the mine.
- b) Formation of benches and sloping of sides, as required by the provisions of Regulation 106 of the Metalliferous Mines Regulation, 1961, shall be done top downwards only in all direction.
- c) Proper access shall be provided for transportation of minerals and persons to reach to the top of the opencast working, to reach to the benches that shall subsequently be formed, and to reach other working places of the mine.
- d) No person shall be engaged at the bottom of the high wall, or on ledges made in the high walls.
- e) Work of removal of danger shall be kept suspended whenever the manager is absent for any reason whatsoever.
- f) All approaches to the bottom of high walls sides shall be kept securely and effectively fenced so as to prevent any inadvertent entry to persons.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of at least three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being forwarded to the Central Government, as required by Section 22(5) of the Mines Act, 1952.

You are also requested to report compliance of the order by registered post in duplicate immediately. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

Please acknowledge receipt of this letter.

भ व दी य

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

646

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु निम्नलिखित को प्रेषित है :-

1. क्षेत्रीय लेबर कमिश्नर (सेंट्रल), श्रम एवं रोजगार मंत्रालय, भारत सरकार, श्रम भवन, ए०टी०आई० कैम्पस, उधोग नगर, कानपुर- 208 022
2. कलेक्टर / जिलाधिकारी, सोनभद्र, उत्तर प्रदेश सरकार, जिला-सोनभद्र (उत्तर प्रदेश)।
3. जिला खान अधिकारी, सोनभद्र, उत्तर प्रदेश सरकार, जिला-सोनभद्र (उत्तर प्रदेश)।

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्षे०(उ०अं०)/S-130/2022/सोनभद्र/ 358 वाराणसी, दिनांक 22.03.2022

प्रतिलिपि सूचना के लिए The Under Secretary to the Govt. of India, ISH-II Division, Ministry of Labour & Employment, Shram Shakti Bhawan, 1 Rafi Marg, New Delhi- 110 001 को प्रेषित है।

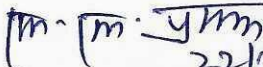
ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्षे०(उ०अं०)/S-130/2022/सोनभद्र/ 359-60 वाराणसी, दिनांक 22.03.2022

पत्र की प्रतिलिपि सूचना के लिए निम्नलिखित को प्रेषित है:-

1. खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद (उपमहानिदेशक कार्यालय के निर्गत ...एन जेड/707 दिनांक 16/03/2022 के संदर्भ में)।
2. खान सुरक्षा महानिदेशक, धनबाद, को खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, के माध्यम से


22/3/2022
खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी

खान सुरक्षा उप महानिदेशक
उत्तरी अंचल, गाजियाबाद



ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरूणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या s 29013/वा०क्ष०(उ०अ०)/S-130/2022/सोनभद्र/ 361

वाराणसी, दिनांक 22-03.2022

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सुरेश चन्द्र गिरि, पुत्र स्व० केशव गिरि,
मालिक-बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7407क, क्ष०-0.40 एकड़)
निवासी: ग्राम-बारी डाला, जनपद-सोनभद्र (उत्तर प्रदेश) ।
श्रम पहचान सं०/LIN: 1390878039

विषय: Complaint enquiry and inspection of Billi Markundi Stone Mine (Araji No.- 7407Ka, Area-0.40 Acres) of Village-Billi Markundi, Tahsil-Robertsganj, District-Sonebhadra (U.P.) belonging to Shri Suresh Chandra Giri on 11.03.2022- Regarding.

महोदय,

Please refer to the inspection and enquiry made in your above mine by the undersigned on dated 11.03.2022. During the course of inspection, following contraventions under the Metalliferous Mines Regulations, 1961 and Mines Rules, 1955 were observed:-

Regulation 5: Annual return of the mine for the year 2021 was not found submitted by the mine management to this Directorate.

Regulation 111(2): A barrier of not less than 7.5 m was not found being left against the boundary of the mine. Adequate numbers of boundary pillars were also not found fixed on the ground to ensure the same.

Regulation 115(5): Workers were found standing near the top edges of excavation of the opencast workings, which was not kept securely fenced to prevent any person from falling therein.

Regulation 106 read with 181: The haul road leading to opencast workings on the northern and western side of the mine was steeper than 1 in 16. Parapet wall or berm of adequate size and strength was not found provided along the edges of haul road to prevent any uncontrolled vehicle from moving off the road.

Regulation 124(1): Lot of dust was found being produced during loading and transport of stone, but no arrangement was made for minimising the emission or suppression of the dust.

Rule 29B of Mines Rules, 1955: Persons employed in the mine were not medically examined prior to their employment.

Rule 45 of Mines Rules, 1955: First aid kit was not carried by the supervisory officials while on duty.

You are requested to rectify the above contraventions and submit a compliance report thereof to this Directorate's within 15 days from issue of this letter.

Please acknowledge receipt of this letter.

भ व दी य
ह०/-
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या s 29013/वा०क्षे०(उ०अ०)/S-130/2022/सोनभद्र/362 वाराणसी, दिनांक 22.03.2022

पत्र की प्रतिलिपि सूचनार्थ खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है ।

मि. मि. प्रम
22/3/22
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



डाक/ईमेल द्वारा

ईमेल: - dgmsvaranasi@gmail.com
दूरभाष सं: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29013/वा०क्ष०(उ०अ०)/130/2023/सोनभद्र/ 1728

वाराणसी, दिनांक 02.08.2023

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सुरेश चन्द्र गिरि, पुत्र स्व० केशव गिरि,

मालिक-बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7407क, क्षे०-0.40 एकड़),

निवासी: ग्राम-बारी डाला, जनपद-सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान सं०/LIN: 1390878039

विषय: दिनांक 21.07.2023 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा श्री सुरेश चन्द्र गिरि की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7407क, क्षे०-0.40 एकड़) में किये गये निरीक्षण के संबंध में।

महोदय,

कृपया 21.07.2023 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा आपके उपरोक्त खदान पर किये गये निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 115(1)(a) of MMR, 1961 - The top edges of the opencast were not securely fenced to prevent persons to falling into or inadvertent entering into the mine.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें ।

भ व दी य

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्ष०(उ०अ०)/130/2023/सोनभद्र/ 1729

वाराणसी, दिनांक 02.08.2023

पत्र की प्रतिलिपि निरीक्षण प्रतिवेदन के साथ सूचनार्थ खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।

म. म. सु. म.
31/07/2023

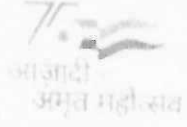
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29018/वा०क्षे०(उ०अं०)/130/2024/IS 47

वाराणसी, दिनांक 05.06.2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री सुरेश चन्द्र गिरि, पुत्र स्व० केशव गिरि,

मालिक-बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7407क, क्षे०-0.40 एकड़)

निवासी: ग्राम-बारी डाला, जनपद-सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान सं०/LIN: 1390878039

विषय: दिनांक 06.05.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा श्री सुरेश चन्द्र गिरि की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7407क, रकबा-0.40 एकड़) के निरीक्षण के संबंध में।

महोदय,

कृपया श्री सुरेश चन्द्र गिरि की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7407क, रकबा-0.40 एकड़) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Huts and houses, Residential Area, Crusher plants not belonging to the owner of the mine were found existed within the blasting danger zone of 300m.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

651

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

हं/-

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29018/वा०क्ष०(उ०अं०)/130/2024/ 1547A

वाराणसी, दिनांक 05.06.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।

Ramman
05/06/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

0/c

651



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911

75
आजादी
अमृत महोत्सव

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरूणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29018/वा०क्षे०(उ०अं०)/147/2024/ 1548

वाराणसी, दिनांक 05.06.2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री साकिब, पुत्र- स्व० शब्बीर खां,

मालिक-बिल्ली मारकुण्डी पत्थर खदान

(आराजी सं० 4860क एवं 4810, रकबा-2.56 एकड़),

मे० बालाजी स्टोन वर्क्स,

निवासी: अवकाश नगर, चोपन, जनपद-सोनभद्र (उत्तर प्रदेश) - 231205

श्रम पहचान संख्या (LIN) :- 1472659504

विषय: दिनांक 06.05.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा मेसर्स बालाजी स्टोन वर्क्स, पार्टनर-श्री साकिब की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4860क एवं 4810, रकबा-2.56 एकड़) के निरीक्षण के संबंध में।

महोदय,

कृपया मेसर्स बालाजी स्टोन वर्क्स, पार्टनर-श्री साकिब की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4860क एवं 4810, रकबा-2.56 एकड़) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Huts and houses, Office, Graveyard, Crusher plants, HT Power Line 132KV and HT Power Line 33KV not belonging to the owner of the mine were found existed within the blasting danger zone of 300m.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

653

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

ह०/-

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

ज्ञापन संख्या S 29018/वा०क्ष०(उ०अं०)/147/2024/1548A

वाराणसी, दिनांक 05.06.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।

P. Kumar
05/06/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

0/4

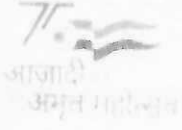
653



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरूणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29018/वा०क्षे०(उ०अं०)/202/2024/ 1550

वाराणसी, दिनांक 05.06.2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री मनीष खुशलानी, पुत्र श्री राजकुमार खुशलानी,

मालिक-बिल्ली मारकुण्डी पत्थर खदान

(आराजी सं० 5593क, खण्ड-8, रकबा-4.230 हेक्टेयर),

मेसर्स के०डी० रिसोर्सेज प्राइवेट लिमिटेड,

निवासी: जबरपत्र गली नं०-2, न्यू सरकण्डा, बिलासपुर - 495001 (छत्तीसगढ़)।

श्रम पहचान संख्या (LIN) :- 2743923308

विषय: दिनांक 06.05.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा मेसर्स के०डी० रिसोर्सेज प्राइवेट लिमिटेड, निदेशक-श्री मनीष खुशलानी की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 5593क, खण्ड-8, रकबा-4.230 हेक्टेयर) के निरीक्षण के संबंध में।

महोदय,

कृपया मेसर्स के०डी० रिसोर्सेज प्राइवेट लिमिटेड की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 5593क, खण्ड-8, रकबा-4.230 हेक्टेयर) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Huts and houses, Offices, Crushing plants and HT Power Line 400KV not belonging to the owner of the mine were found existed within the blasting danger zone of 300m.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

655

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

ह०/-

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

ज्ञापन संख्या S 29018/वा०क्षे०(उ०अं०)/202/2024/ 1550A

वाराणसी, दिनांक 05.06.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।

Punwar
05/06/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

o/c

655



656

सत्यमेव जयते

ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वा०क्षे०(उ०अं०)/203/2024/सोनभद्र/1480

वाराणसी, दिनांक 29.05.2024

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सचिन अग्रवाल, पुत्र श्री श्याम सुन्दर अग्रवाल

मालिक-बिल्ली मारकुण्डी पत्थर खदान

(आराजी सं० 4478छ, रकबा-2.200 हे०),

मे० ओमेक्स मिनरल्स प्राइवेट लिमिटेड,

निवासी : H. No. 62, ट्रांसपोर्ट नगर, जनपद- कोरबा (छत्तीसगढ़) 495678

श्रम पहचान संख्या (LIN) :- 2473043317

विषय: दिनांक 18.01.2023 को श्री टी० महतो, खान सुरक्षा उपनिदेशक, उत्तरी अंचल, गाजियाबाद द्वारा मे० ओमेक्स मिनरल्स प्राइवेट लिमिटेड, निदेशक - श्री सचिन अग्रवाल की बिल्ली मारकुण्डी पत्थर खदान (आराजी संख्या - 4478 छ, क्षेत्र- 2.200 हे०) का निरीक्षण - खान अधिनियम 1952 की धारा 22A(2) के तहत आदेश अधिसेपित किया जाना (**Imposition of Order under Section 22A(2) of the Mines Act, 1952**).

महोदय,

Please refer to the inspection of mine made by Shri T. Mahto, Dy. Director of Mines Safety, Northern Zone, Ghaziabad in your mine mentioned above on dated 18.01.2023 and subsequent Notice issued vide this Directorate's letter no. S29013/वा०क्षे०(उ०अं०)/ 203/2023/सोनभद्र/437, dated 14.02.2023 imposing a Notice under Section 22A(1) of Mines Act, 1952, giving 90 days time, which was further extended for 90 days, 90days and 90 days vide this Directorate's letter no. 1379, dated 26.06.2023, 1936, dated 28.08.2023 and 30, dated 04.01.2024 respectively for the rectification of the following contraventions.

Reg. 106(2)(a) & (3) of the MMR, 1961: The ore benches were not found properly made in the mine. In the North -East side of the mine, the sides were not adequately benched, sloped or secured as height of the bench was found upto 30m, which were more than the stipulated height of 6m as shown in the Surface Plan No. SBR/MS/SUR/603/2022 dated 23.07.2022 being maintained at the mine.

During the course of inspection made by Shri K. Jeevan Kumar, Dy. Director of Mines Safety, Varanasi Region on dated 13.04.2024 and also furnished in enclosed surface plan. Scrutiny of the plan and the inspection revealed that the contraventions under Reg. 106(2)(a)&(3) of the Metalliferous Mines Regulation, 1961, the area bounded by the points E,F,G,H,N4,N3,N2,N1 and E, as shown on the surface plan SBR/MS/SUR/811/2024, date of survey 10.03.2024, in the mine was complied however, the remaining part if the mine, area bounded by points A-B-C-D-N1-N2-N3-N4-H-I-J-A, as shown on the surface

656

plan no. SBR/MS/SUR/811/2024, date of survey 10.03.2024, was not properly benched, sloped and secured thus not complied.

As you have failed to comply with the terms of the Notice under Section 22A(1) within the extended period of time. I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(2) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, **hereby, prohibit the employment in or about the mine, area bounded by points A-B-C-D-N1-N2-N3-N4-H-I-J-A, as shown on the surface plan no. SBR/MS/SUR/811/2024, date of survey 10.03.2024, was not properly benched, sloped and secured of any person whose employment is not reasonably in the necessary for securing compliance with the terms of the Notice.**

You are directed to strict compliance of the condition that the areas bounded by points A-B-C-D-N1-N2-N3-N4-H-I-J-A, as shown on the above referred surface plan of the mine is made and kept demarcated by providing permanent red coloured pillars along with substantial fencing to prevent deployment or entry of any person or machinery in those areas.

Work of rectification of the contraventions shall be subject to the following conditions being strictly complied with -

- a) Formation of benches of height not more than 6 m, breadth thereof not be less than the height and sides adequately sloped, as required by the provisions of Regulation 106 of the Metalliferous Mines Regulation, 1961, shall be done top downwards only.
- b) Work of rectification of benches shall be done in the mine under personal supervision of a duly qualified manager and all mining operations shall be kept suspended whenever the manager is absent for any reason whatsoever.
- c) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- d) All approaches to the bottom of highwall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भव दी य

ह०/-

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्षे०(उ०अं०)/203/2024/658/1481-83 वाराणसी, दिनांक 29.05.2024

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु निम्नलिखित को प्रेषित है :-

1. क्षेत्रीय श्रम आयुक्त (केन्द्रीय), श्रम एवं रोजगार मंत्रालय, भारत सरकार, श्रम भवन, ए०टी०आई० कैम्पस, उधोग नगर, कानपुर- 208 022
2. कलेक्टर / जिलाधिकारी, सोनभद्र, उत्तर प्रदेश सरकार, जिला-सोनभद्र (उत्तर प्रदेश)।
3. जिला खान अधिकारी, सोनभद्र, उत्तर प्रदेश सरकार, जिला-सोनभद्र (उत्तर प्रदेश)।

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्षे०(उ०अं०)/203/2024/सोनभद्र/1484 वाराणसी, दिनांक 29.05.2024

प्रतिलिपि सूचना के लिए "अवर सचिव, भारत सरकार, आई.एस.एच.-II अनुभाग, श्रम एवं रोजगार मंत्रालय, श्रम शक्ति भवन, 1 रफी मार्ग, नई दिल्ली - 110 001" को प्रेषित है।

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्षे०(उ०अं०)/203/2024/सोनभद्र/1485-86 वाराणसी, दिनांक 29.05.2024

पत्र की प्रतिलिपि सूचना के लिए निम्नलिखित को प्रेषित है:-

1. खान सुरक्षा निदेशक (यांत्रिक), खान सुरक्षा महानिदेशालय, उत्तरी अंचल, गाजियाबाद।
2. खान सुरक्षा निदेशक (विद्युत), खान सुरक्षा महानिदेशालय, उत्तरी अंचल, गाजियाबाद।

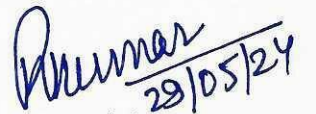
ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29013/वा०क्षे०(उ०अं०)/203/2024/सोनभद्र/1487-88 वाराणसी, दिनांक 29.05.2024

पत्र की प्रतिलिपि सूचना के लिए निम्नलिखित को प्रेषित है:-

1. खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद (उपमहानिदेशक कार्यालय के निर्गत सं० एन/जेड/1888, दिनांक 28/05/2024 के संदर्भ में)।
2. खान सुरक्षा महानिदेशक, धनबाद, को खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, के माध्यम से



खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

खान सुरक्षा उप महानिदेशक
उत्तरी अंचल, गाजियाबाद



डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com
दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरूणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या s 29013/वा०क्षे०(उ०अ०)/203/2024/सोनभद्र/ 1467
प्रेषक,

वाराणसी, दिनांक 28.05.2024

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री सचिन अग्रवाल, पुत्र श्री श्याम सुन्दर अग्रवाल
मालिक-बिल्ली मारकुण्डी पत्थर खदान
(आराजी सं० 4478छ, रकबा-2.200 हे०),
निदेशक - मे० ओमेक्स मिनरल्स प्राइवेट लिमिटेड,
निवासी : H. No. 62, ट्रांसपोर्ट नगर, जनपद- कोरबा (छत्तीसगढ़) 495678
श्रम पहचान संख्या (LIN) :- 2473043317

विषय: दिनांक 13 अप्रैल, 2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा
मेसर्स ओमेक्स मिनरल्स प्राइवेट लिमिटेड, निदेशक-श्री सचिन अग्रवाल की बिल्ली मारकुण्डी पत्थर
खदान (आराजी सं० 4478छ, रकबा-2.200 हे०) में किये गये निरीक्षण के संबंध में ।

महोदय,

कृपया 13 अप्रैल, 2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा
आपके उपरोक्त खदान पर किये गये निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम,
1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 115(1) of the Metalliferous Mines Regulations, 1961: The top edges of the
opencast workings were not securely fenced to prevent persons falling therein.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के
15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें ।

भ व दी य

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

जापन संख्या s 29013/वा०क्षे०(उ०अ०)/203/2024/सोनभद्र/ 1468

वाराणसी, दिनांक 28.05.2024

पत्र की प्रतिलिपि निरीक्षण प्रतिवेदन के साथ सूचनार्थ हेतु लिए खान सुरक्षा उप महानिदेशक, उत्तरी
अंचल, गाजियाबाद को प्रेषित है।

P. Kumar
24/05/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

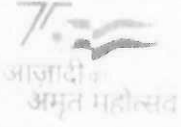
659



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29018/वा०क्षे०(उ०अं०)/203/2024/ 1551

वाराणसी, दिनांक 05.06.2024

प्रेषक,

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री सचिन अग्रवाल, पुत्र श्री श्याम सुन्दर अग्रवाल
मालिक-बिल्ली मारकुण्डी पत्थर खदान
(आराजी सं० 4478छ, रकबा-2.200 हेक्टेयर),
मे० ओमेक्स मिनरल्स प्राइवेट लिमिटेड,
निवासी: H. No. 62, ट्रांसपोर्ट नगर, जनपद-कोरबा - 495678 (छत्तीसगढ़)।
श्रम पहचान संख्या (LIN) :- 2473043317

विषय: दिनांक 06.05.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा मेसर्स ओमेक्स मिनरल्स प्राइवेट लिमिटेड, निदेशक-श्री सचिन अग्रवाल की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4478छ, रकबा-2.200 हेक्टेयर) के निरीक्षण के संबंध में।

महोदय,

कृपया मेसर्स ओमेक्स मिनरल्स प्राइवेट लिमिटेड की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4478छ, रकबा-2.200 हेक्टेयर) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Huts and houses, Offices, Crushing plants and Railway Line Chopan-Singrauli not belonging to the owner of the mine were found existed within the blasting danger zone of 300m.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

661

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

ह०/-

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

ज्ञापन संख्या s 29018/वा०क्षे०(उ०अं०)/203/2024/1551 A

वाराणसी, दिनांक 05.06.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।

Puneet
05/06/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

0/4

661



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911

75
आजादी
अमृत महोत्सव

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29018/वा०क्षे०(उ०अं०)/204/2024/ 1552

वाराणसी, दिनांक 05.06.2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री अरुण सिंह यादव, पुत्र श्री कृपा शंकर यादव

मालिक-बिल्ली मारकुण्डी पत्थर खदान

(आराजी सं० 7536ग मि०, रकबा-4.900 हे०)

श्री महादेव इण्टर प्राइजेज,

पता:- 10/40, मिल्लत नगर, ओबरा, थाना-ओबरा, जनपद-सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान संख्या (LIN) :- 2471860858

विषय: दिनांक 06.05.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा मेसर्स श्री महादेव इण्टरप्राइजेज, पार्टनर-श्री अरुण सिंह यादव की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7536ग मि०, रकबा-4.900 हेक्टेयर) के निरीक्षण के संबंध में।

महोदय,

कृपया मेसर्स श्री महादेव इण्टरप्राइजेज, पार्टनर-श्री अरुण सिंह यादव की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7536ग मि०, रकबा-4.900 हेक्टेयर) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Offices/Crusher Plants, Huts & Houses not belonging to the owner exists on the lease within the danger zone of 300 m from the lease boundary. Similarly, Center Line HT Power Line 400KV exists on the western side & Chopan-Singrauli railway line exists on the west side of the lease within the danger zone of 300 m from the lease boundary.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

663

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि क 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें ।

भ व दी य

ह०/-

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

ज्ञापन संख्या S 29018/वा०क्षे०(उ०अं०)/204/2024/ 1532 A

वाराणसी, दिनांक 05.06.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।

Pranveer
05/06/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

0/L

663



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या s 29013/वा०क्षे०(उ०अ०)/204/2024/सोनभद्र/ 2070

वाराणसी, दिनांक 07.08.2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री अरुण सिंह यादव, पुत्र श्री कृपा शंकर यादव
मालिक-बिल्ली मारकुण्डी पत्थर खदान (आ० सं० 7536ग मि०, रकबा-4.900 हे०)
श्री महादेव इण्टर प्राइजेज,
पता:- 10/40, मिल्लत नगर, ओबरा, थाना-ओबरा,
जनपद-सोनभद्र (उत्तर प्रदेश) ।
श्रम पहचान संख्या (LIN) :- 2471860858

विषय: दिनांक 06.05.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा मेसर्स श्री महादेव इण्टरप्राइजेज, पार्टनर-श्री अरुण सिंह यादव की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 7536ग मि०, रकबा-4.900 हेक्टेयर) में किये गये निरीक्षण के संबंध में।

महोदय,

कृपया 06.05.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा आपके उपरोक्त खदान पर किये गये निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961 के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Regulation 115(5)(a) of MMR, 1961— The fencing along the " No working Zone" on north side was disturbed.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें ।

भ व दी य

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

ज्ञापन संख्या s 29013/वा०क्षे०(उ०अ०)/204/2024/सोनभद्र/ 2071

वाराणसी, दिनांक 07.08.2024

पत्र की प्रतिलिपि निरीक्षण प्रतिवेदन के साथ सूचनार्थ खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।



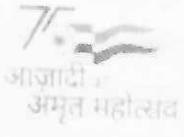
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी



ईमेल/डॉक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरूणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29018/वा०क्षे०(उ०अं०)/207/2024/ 1553

वाराणसी, दिनांक 05.06.2024

प्रेषक,

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री अरूण सिंह यादव, पुत्र श्री कृपा शंकर यादव
मालिक-बिल्ली मारकुण्डी पत्थर खदान
(आराजी सं० 4949ख, रकबा-5.880 हेक्टेयर)
मेसर्स श्री महादेव इण्टरप्राइजेज
10/40, मिल्लत नगर, ओबरा, जनपद-सोनभद्र (उ० प्र०)।

विषय: दिनांक 06.05.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा मेसर्स श्री महादेव इण्टरप्राइजेज, पार्टनर-श्री अरूण सिंह यादव की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4949ख, रकबा-5.880 हेक्टेयर) के निरीक्षण के संबंध में।

महोदय,

कृपया मेसर्स श्री महादेव इण्टरप्राइजेज, पार्टनर-श्री अरूण सिंह यादव की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4949ख, रकबा-5.880 हेक्टेयर) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Offices/Crusher Plants, Huts & Houses not belonging to the owner exists on the lease within the danger zone of 300 m from the lease boundary. Similarly, Center Line HT Power Line 132KV exists on the western side, HT Power Line 33KV & Obra-Chopan road exists on the east side of the lease within the danger zone of 300 m from the lease boundary.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

666

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

ह०/-

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

ज्ञापन संख्या S 29018/वा०क्षे०(उ०अं०)/207/2024/ 553 A

वाराणसी, दिनांक 05.06.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।



खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

o/c

666



डाक द्वारा

ईमेल: -dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालयपता: S-2/639-36, वरूणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्याS 29013/वा०क्षे०(उ०अं०)/207/2024/सोनभद्र/ 2242

वाराणसी, दिनांक 09/09/2024

प्रेषक,

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री अरूण कुमार यादव, पुत्र - श्री कृपा शंकर यादव,
पार्टनर - श्री महादेव इण्टरप्राइजेज
मालिक - बिल्ली मारकुण्डी पत्थर खदान
(आ० सं० - 4949ख, क्षे० - 05.880 हे०)
निवासी : 10/40, मिल्लत नगर, ओबरा,
जनपद - सोनभद्र (उत्तर प्रदेश) 231219
श्रम पहचान संख्या(LIN) :- **2613654218**

विषय: दिनांक 07.08.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा मे० श्री महादेव इण्टरप्राइजेज, पार्टनर - श्री अरूण कुमार यादव की बिल्ली मारकुण्डी पत्थर खदान (आ० सं० 4949ख, क्षे० - 05.880 हे०) के निरीक्षण के संबंध में।

महोदय,

कृपया बिल्ली मारकुण्डी पत्थर खदान के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के प्रावधान का उल्लंघन होना पाया गया :

- Reg. 106(2)(b) of MMR, 1961 read with condition no. 2.2 of the permission letter no. 5111945/NZ/Varanasi Region/Perm/2023/254771, dated 21.04.2024:** The haul road leading from the surface to the bottom of workings along east side was found steeper than 1 in 16 in few stretches.
- Reg. 115(2) of MMR, 1961:** No fencing was found provided around the sump to prevent any person from entering or falling therein.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

ह०/-

(राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

668

ज्ञापन संख्याS 29013/वा०क्षे०(उ०अ०)/207/2024/सोनभद्र/ 2243

वाराणसी, दिनांक 07/09/2024

पत्र की प्रतिलिपि सूचनार्थ हेतु लिए खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।



(राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी

668



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com
दूरभाष सं: 0542-2284911



भारत सरकार
THE EARTH - OUR FAMILY - OUR FUTURE

भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.



संख्या S 29013/वांक्षे०(उ०अं०)/201/2023/सोनभद्र/ 1699

वाराणसी, दिनांक 3/07.2023

प्रेषक,

खान सुरक्षा निदेशक,

वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री राजीव कुमार शर्मा, पुत्र श्री जितेन्द्र शर्मा, मालिक,

बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4478छ, क्षे०-1.800 हे०),

मै० बाबा खाटू इण्डस्ट्रीज,

पता: वाई नं०-3, प्रीतनगर, चोपन, सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान सं० (LIN) :- 2562598634

विषय: दिनांक 07.11.2022 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र द्वारा मै० बाबा खाटू इण्डस्ट्रीज, पार्टनर-श्री राजीव कुमार शर्मा, श्री संकठा प्रसाद, श्री संतोष कुमार राय, श्रीमती गीता देवी एवं श्रीमती शबिना प्रवीन का निरीक्षण - खान अधिनियम 1952 की धारा 22A(2) के तहत आदेश अधिसेपित किया जाना (Imposition of Order under Section 22A(2) of the Mines Act, 1952).

महोदय,

Please refer to the inspection made by Shri K. Jeevan Kumar, Dy. Director of Mines Safety, Varanasi Region in your mine mentioned above on dated 07.11.2022 and subsequent Notice issued vide this Directorate's letter no.S29013/वांक्षे०(उ०अं०)/201/2022/सोनभद्र/2014, dated 01.12.2022 imposing a Notice under Section 22A(1) of Mines Act, 1952, giving 60 days time, which was further extended for 60 days and 90 days vide this Directorate's letter no. 349, dated 10.02.2023 and 1163, dated 12.05.2023 respectively for the rectification of the following contraventions.

Regulation 106(2) (a) & (3) of MMR, 1961: The sides of the pit were not adequately benched, sloped and secured to prevent danger from fall of sides. The mine was excavated on the northern side with three benches with the height of top, middle and bottom benches being 12m, 48m and 8.5m respectively. On the western side, the height of top, middle and bottom benches were 5m, 8m and 25m respectively.

Reg. 115(5) of MMR, 1961: The top of the opencast was not securely fenced to prevent inadvertent entry of any person into the mine.

As you have failed to comply with the terms of the Notice under Section 22A(1) within the extended period of time, I, in exercise of powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 22A(2) of the Mines Act, 1952, and by virtue of authorization granted to me by the Chief Inspector of Mines (also

670

designated as Director General of Mines Safety) under Sec.6(1) of the Mines Act, 1952, **hereby, prohibit the employment in or about the mine or any part thereof of any person whose employment is not reasonably necessary for securing compliance with the terms of the Notice.**

Work of rectification of the contraventions shall be subject to the following conditions being strictly complied with -

- a) Formation of benches of height not more than 6 m, breadth thereof not be less than the height and sides adequately sloped, as required by the provisions of Regulation 106 of the Metalliferous Mines Regulation, 1961, shall be done top downwards only.
- b) Work of rectification of benches shall be done in the mine under personal supervision of a duly qualified manager and all mining operations shall be kept suspended whenever the manager is absent for any reason whatsoever.
- c) No person shall be engaged at the quarry floor or at the bottom of the high wall, or on ledges made in the high walls.
- d) All approaches to the bottom of highwall sides and also the top edges of such highwalls shall be kept securely and effectively fenced so as to prevent any inadvertent entry of persons.

You are requested to report compliance of the order by registered post in triplicate to this Directorate by registered post to consider vacation of the Order. The order shall remain in force till the above irregularities are rectified and the order is vacated in writing.

You are further directed to ensure that a copy of order is kept posted on your mine's notice board for a period of three weeks from the date of receipt or till this order is vacated, whichever is earlier.

A copy of this order is being sent to the Central Govt., as prescribed by Section 22(5) of the Mines Act, 1952.

Please acknowledge receipt of this letter.

भ व दी य

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

ज्ञापन संख्या S 29013/वा०क्ष०(उ०अ०)/201/2023/सोनभद्र/ 1200-02 वाराणसी, दिनांक 31.07.2023

प्रतिलिपि सूचना एवं आवश्यक कार्यवाही हेतु निम्नलिखित को प्रेषित है :-

1. क्षेत्रीय श्रम आयुक्त (केन्द्रीय), श्रम एवं रोजगार मंत्रालय, भारत सरकार, श्रम भवन, ए०टी०आई० कैम्पस, उधोग नगर, कानपुर- 208 022
2. कलेक्टर / जिलाधिकारी, सोनभद्र, उत्तर प्रदेश सरकार, जिला-सोनभद्र (उत्तर प्रदेश)।
3. जिला खान अधिकारी, सोनभद्र, उत्तर प्रदेश सरकार, जिला-सोनभद्र (उत्तर प्रदेश)।

ह०/-

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

670

ज्ञापन संख्या S 29013/वा०क्षे०(उ०अ०)/201/2023/सोनभद्र/ 1203

वाराणसी, दिनांक 31.07.2023

प्रतिलिपि सूचना के लिए "अवर सचिव, भारत सरकार, आई.एस.एच.-II अनुभाग, श्रम एवं रोजगार मंत्रालय, श्रम शक्ति भवन, 1 रफी मार्ग, नई दिल्ली - 110 001" को प्रेषित है।

ह०/-

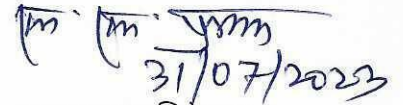
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

ज्ञापन संख्या S 29013/वा०क्षे०(उ०अ०)/201/2023/सोनभद्र/ 1204-01

वाराणसी, दिनांक 31.07.2023

पत्र की प्रतिलिपि सूचना के लिए निम्नलिखित को प्रेषित है:-

1. खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद (उपमहानिदेशक कार्यालय के निर्गत सं० एन/जेड/2581, दिनांक 21.07.2023 के संदर्भ में)।
2. खान सुरक्षा महानिदेशक, धनबाद, को खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, के माध्यम से

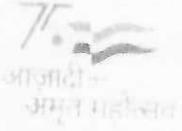

31/07/2023

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

खान सुरक्षा उप महानिदेशक
उत्तरी अंचल, गाजियाबाद



ईमेल/डाक द्वारा
ईमेल: - dgmsvaranasi@gmail.com
दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरूणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29018/वा०क्ष०(उ०अं०)/201/2024/ 1549

वाराणसी, दिनांक 05.06.2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री राजीव कुमार शर्मा, पुत्र श्री जितेन्द्र शर्मा,

मालिक-बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4478छ, क्षे०-1.800 हेक्टेयर)

मै० बाबा खाटू इण्डस्ट्रीज,

पता: वार्ड नं०-3, प्रीतनगर, चोपन, जनपद-सोनभद्र (उत्तर प्रदेश)।

श्रम पहचान सं०/LIN: 2562598634

विषय: दिनांक 06.05.2024 को श्री कुमार राजीव कृष्ण कुमार, खान सुरक्षा निदेशक, वाराणसी क्षेत्र द्वारा मै० बाबा खाटू इण्डस्ट्रीज, पार्टनर-श्री राजीव कुमार शर्मा, श्री संकठा प्रसाद, श्री संतोष कुमार राय, श्रीमती गीता देवी एवं श्रीमती शबिना प्रवीन की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4478छ, रकबा-1.800 हे०) के निरीक्षण के संबंध में।

महोदय,

कृपया मै० बाबा खाटू इण्डस्ट्रीज की बिल्ली मारकुण्डी पत्थर खदान (आराजी सं० 4478छ, रकबा-1.800 हेक्टेयर) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के निम्नलिखित प्रावधानों का उल्लंघन होना पाया गया :

Reg. 164 (1B) of MMR, 1961: Huts and houses, Residential Area, Crusher plants & Obra-Chopan Road not belonging to the owner of the mine were found existed within the blasting danger zone of 300m.

No blasting shall be conducted in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission under Regulation 164(1B)(a), except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kg or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.

673

अतः आपसे अनुरोध है की उपरोक्त उल्लंघनों का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें।

भ व दी य

ह०/-

खान सुरक्षा निदेशक,
वाराणसी क्षेत्र, वाराणसी

जापन संख्या S 29018/वा०क्षे०(उ०अं०)/201/2024/ 1549 A

वाराणसी, दिनांक 05.06.2024

प्रतिलिपि सूचनार्थ हेतु खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है।


05/06/24

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी

0/L

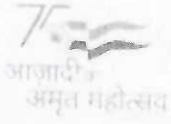
673



ईमेल/डाक द्वारा

ईमेल: - dgmsvaranasi@gmail.com

दूरभाष सं०: 0542-2284911



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety



कार्यालय पता: S-2/639-36, वरुणा विहार कॉलोनी, सेंट्रल जेल रोड, वाराणसी, उत्तर प्रदेश - 221002.

संख्या S 29018/वा०क्षे०(उ०अं०)/201/2024/सोनभद्र/ 2229

वाराणसी, दिनांक 05.09.2024

प्रेषक,

खान सुरक्षा उपनिदेशक,
वाराणसी क्षेत्र, वाराणसी ।

सेवा में,

श्री राजीव कुमार शर्मा, पुत्र श्री जितेन्द्र शर्मा,
मै० बाबा खाटू इण्डस्ट्रीज,
पता: वार्ड नं०-3, प्रीतनगर, चोपन, सोनभद्र (उत्तर प्रदेश)।
श्रम पहचान सं० (LIN) :- 2562598634

विषय: दिनांक 07.08.2024 को श्री के० जीवन कुमार, खान सुरक्षा उपनिदेशक, वाराणसी क्षेत्र, द्वारा मै० बाबा खाटू इण्डस्ट्रीज (आ० सं० 4478 छ, क्षे०- 01.800 हे०) के बिल्ली मारकुण्डी पत्थर खदान में किए गए निरीक्षण के संबंध में।

महोदय,

कृपया बिल्ली मारकुण्डी स्टोन माईन (आ० सं० 4478 छ, क्षे०- 01.800 हे०) के उक्त निरीक्षण को प्रासंगिक करें, जिसके दौरान धात्विक खान विनियम, 1961, के प्रावधान का उल्लंघन होना पाया गया :

Reg. 115(1) of MMR, 1961: The fencing provided at the top edge of the mine on west side was found disturbed.

अतः आपसे अनुरोध है की उपरोक्त उल्लंघन का निराकरण शीघ्र कर, इस पत्र के निर्गत तिथि के 15 दिनों के अंदर इस निदेशालय को सूचित करने का कष्ट करें ।

भ व दी य

ह०/-

(राजीव कृष्ण कुमार)

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी

ज्ञापन संख्या s 29018/वा०क्षे०(उ०अ०)/201/20675 नभद्र/ 2230 वाराणसी दिनांक 05.09.2024

पत्र की प्रतिलिपि सूचनार्थ खान सुरक्षा उप महानिदेशक, उत्तरी अंचल, गाजियाबाद को प्रेषित है ।

Rajiv Kumar
05/09/24

(राजीव कृष्ण कुमार)
खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी